

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW – 229 - 2020

Govind Naik. Petitioner.

Versus

State of Goa and others. Respondents.

Mr. C. Padgaonkar, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Mr. P. Arolkar, Additional Government Advocate for Respondents No.1 to 4.

**Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.**

Date : 5th October, 2020.

P.C. :-

Heard Mr. C. Padgaonkar for the Petitioner. Mr. D. Pangam, the learned Advocate General appears along with Mr. P. Arolkar, Additional Government Advocate for the Respondents.

2. The learned Advocate General points out that most of the prayers are barred by delay and laches. He submits that the issues raised in this Petition should have been raised whilst the Petitioner was in service and not after he has retired.

3. We keep open the issue of delay and laches, but issue Rule in this Petition.

4. Mr. Arolkar, Additional Government Advocate waives service on behalf of Respondents No.1 to 4. The Petitioner will have to take steps to serve Rule upon Respondent No.5.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.